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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 11TH DAY OF SEPTEMBER, 2000

Original Application no.420 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

Rahimal, Son of Shri Madhav
at present posted as Gate Man No.60 BX
Kanpur Gugauli district Fatehpur
R/o Dariyapur, Post Office Kalyanpur
District Fatehpur.

...Applicant

(By Adv: Shri K.K.Mishra)

Versus

1. Union of India through its Secretary
Ministry of Railways, New Delhi.
2. Divisional Engineer II
Norther Railway, Allahabad.
3. Divisional Engineer,
Northern Railway, Fatehpur.

... Respondents

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

Heard counsel for the applicant. In disciplinary proceedings charge against the applicant was that he was found sleeping on duty though the duty on which he was posted was as a gateman. The disciplinary Authority passed order of removal on conclusion of inquiry. The Appellate Authority, however, reduced the punishment from removal from service to reduction of lowest grade in the grade of Rs.775-1025/-. It was also provided that the interim period i.e. from the date of removal to the date of fresh appointment shall be treated as 'diesnon'. Considering the charge and the seriousness of the consequences, in our opinion no interference at this stage is called for by this Tribunal. The applicant has already filed revision against the appellate order, a

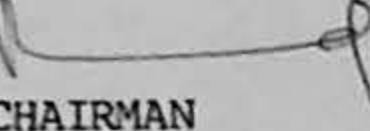
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copy of which has been filed as (Annexure4) which shall be considered and decided by the Revising Authority within four months from the date a copy of this order is filed before him.

The OA is disposed of finally. No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 11.9.2000

Uv/